

- (b) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1991-92.

- (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

[Placed in Library See No. LT-6949/94]

- (c) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1992-93.

- (ii) Annual Report (Hindi and English versions) of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-6950/94]

- (d) (i) Statement regarding Review by the Government of the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1991-92.

- (ii) Annual Report (Hindi and English versions) of the Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-6951/94]

- (5) (i) Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1993-94 alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Dairy Development Board, Anand, for the year 1993-94.

[Placed in Library. See No. LT-6952/94]

Statement Correcting reply of USQ No. 2206 dated. 21.12.94 re: Expert Panel for infrastructure development.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Krishna Sahi, I beg to lay on the Table:

Statement (Hindi and English versions) correcting the reply given on the 21st December 1994 to Unstarred Question No. 2206 by Shri Sarat Pattanayak, M.P. regarding Expert Panel for infrastructure Development.

[Placed in Library. See No. LT-6953/94]

Annual Report and Review on the working of National Small Industries Corporation, Ltd., New Delhi for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): Sir, I beg to lay on the Table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi for the year 1993-94.

- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6954/94]

Notifications under Customs Act, 1962, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY). Sir, I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) The Customs House Agents Licensing (Third Amendment) Regulations, 1994 published in Notification No. G.S.R. 434(E) in Gazette of India dated the 5th May, 1994 together with an explanatory memorandum

- (ii) The Baggage (Amendment) Rules, 1994 published in Notification No. G.S.R. 513(E) in Gazette of India dated the 15th June, 1994 together with an explanatory memorandum.

- (iii) G.S.R. 514(E) published in Gazette of India dated the 15th June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 136/90-Cus., dated the 20th March, 1990.

- (iv) G.S.R. 647(E) published in Gazette of India dated the 18th August, 1994 together with an explanatory memorandum regarding exemption to used bonafide personal and household effects belonging to a deceased person, when imported into India from the whole of the basic and additional duties of customs leviable thereon.

- (v) G.S.R. 669(E) published in Gazette of India dated the 2nd September, 1994 together with an explanatory memorandum making certain amendments to Notification No. 45/94-Cus., dated the 1st March, 1994.